ORISSA HIGH COURT: CUTTACK Circular No. 4578

Dated, Cuttack, the 24th March, 2020

In the event of issuance of Order No. 8870/Bhubaneswar dated 23.03.2020 of Government of Odisha, Health & Family Welfare Department, the Hon'ble Court in partial modification of the earlier Circular No. 4542 dated 23.03.2020, have been pleased to issue the following direction which shall be in continuation of the previous circular issued in this regard.

Instructions issued in first paragraph of Sl. No. (i) of Court's Circular No. 4542 dated 23.03.2020 also to be followed by all the Subordinate Courts in the districts of Puri, Nayagarh, Jagatsinghpur, Dhenkanal, Jajpur, Bhadrak, Balasore, Sambalpur and Jharsuguda and the Subordinate Courts in the districts which are not covered either under Order No. 8709/Bhubaneswar dated 21.03.2020 or Order No. 8870/Bhubaneswar dated 23.03.2020 of Government of Odisha, Health & Family Welfare of the Government of Odisha, are to follow the same in the event of imposition of order of lock down by the Govt. of Odisha in their jurisdiction in future.

By the order of the Court

Registrar General